

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.09.2014

OA No. 291/00519/2014

Mr. G.P. Gupta, Counsel for applicant.

The present OA has been filed by the applicant for seeking appointment on compassionate grounds with all consequential benefits i.e. salary, seniority etc. In this regard the applicant has also served a legal notice for demand of justice dated 15.06.2014 (Annexure A/7) but the same is still pending for consideration.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the legal notice of the applicant dated 15.06.2014 (Annexure A/1) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of this order. The applicant is also directed to provide a copy of the paper book of this OA to the respondents alongwith a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

Abdul